

14.12.00

Hon Mr S.K. Naqvi JM

Sri V.P. Singh for the applicant. Km Renu Singh proxy to Shri A.K. Gaur for the respondents.

Shri Singh mentions that the relief has already been provided by the department which has been sought for through this CA. and the same has been mentioned in the copy of CA furnished to him. which is yet to be filed in the registry. To ascertain the position Counsel for the ~~rep~~ respondents is allowed to file the CA in the Court.

Shri V.P. Singh mentions ~~that~~ for withdrawal of CA which is allowed and the CA is decided as withdrawn.

No cost

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JM

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